

NHRC seeks ATR from CS on plight of Keonjhar villagers

POST NEWS NETWORK

Keonjhar, Sept 28: The National Human Rights Commission (NHRC) has issued notice to the Chief Secretary and sought for an Action Taken Report (ATR) on the plight and sufferings of the villagers especially from the Tribal and SC communities living in mining affected areas in Keonjhar district.

Taking cognisance of the petition filed by lawyer and human rights activist Radhakanta Tripathy, the NHRC September 19 ordered to submit the ATR within four weeks.

Sources said that the commission has received a complaint on different issues of difficulties being faced by the people in Keonjhar district due to mining. The complainant has alleged that the people indulged in mining activities as workers are forced to live in pathetic conditions.

There are no proper roads, drinking water, school and employment opportunities for them. The complainant has stated that the administration is solely responsible as no social welfare schemes are functioning in the area and the rights of the people, mostly STs, are being grossly violated. The complainant has requested the commission to intervene into the matter.

The petitioner has drawn the attention of the NHRC on the plethora of sufferings and dep-



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privation of basic human rights of the villagers residing near the mining areas in the district. He pointed out the quality of life and prevalent degraded environment in the district.

“The Commission shall be constrained to invoke coercive process u/s 13 of the Protection of Human Rights Act, 1993 calling for a personal appearance of the authority concerned for submission of the report, in case the report is not received within the stipulated time,” the NHRC added in its order.

Tribune

Punjab and Haryana High Court orders immediate reinstatement of civil judge

The Punjab and Haryana High Court has directed immediate reinstatement of Nazmeen Singh as Civil Judge (Junior Division) and Judicial Magistrate with continuity in service. The Division Bench of Justice Sureshwar Thakur and Justice Sudeepti Sharma also granted all consequential...

<https://www.tribuneindia.com/news/punjab-and-haryana-high-court-orders-immediate-reinstatement-of-civil-judge-2/>

Chandigarh, Updated At : 05:28 AM Sep 29, 2024 IST

The Punjab and Haryana High Court has directed immediate reinstatement of Nazmeen Singh as Civil Judge (Junior Division) and Judicial Magistrate with continuity in service. - File photo

The Punjab and Haryana High Court has directed immediate reinstatement of Nazmeen Singh as Civil Judge (Junior Division) and Judicial Magistrate with continuity in service. The Division Bench of Justice Sureshwar Thakur and Justice Sudeepti Sharma also granted all consequential benefits to the judicial officer, except monetary.

The petitioner had approached the court through senior advocate Puneet Bali with counsel Balwinder Singh and Bhavyashri challenging the decision to dispense with her services on the ground of being unsatisfactory.

The Bench observed that Nazmeen Singh qualified the Punjab Civil Services judicial examination in 2015 and was appointed a Civil Judge (Junior Division)/Judicial Magistrate in 2016. Her tenure included postings in Ludhiana and Chandigarh. While stationed in Chandigarh, the Superintendent of Central Jail, Ludhiana, communicated the death of a prisoner at the PGIMER due to health complications to the UT Chief Judicial Magistrate, requesting an inquest as per the National Human Rights Commission's guidelines.

The Chief Judicial Magistrate, in turn, assigned Nazmeen Singh to conduct inquest proceedings. She constituted a medical board on July 31, 2018, for autopsy. However, the same day, a complaint was lodged by the medical board members against her, alleging misconduct. The complaint "constituted the bedrock for the impugned order against the petitioner, whereby her services as a probationer were dispensed with".

The Bench said the decision was unjustified. "After completion of the maximum tenure of probationary service by the petitioner, she is deemed to be confirmed against her substantive post. Thereby, there will be an imperative necessity for a full-fledged inquiry being launched against her, for proving the alleged misconduct.... the omission brings to the fore that the petitioner has been condemned unheard," the court asserted.

New Age bd

Govt urged to form commissions over killings

<https://www.newagebd.net/print/post/246447>

Staff Correspondent 28 September, 2024, 23:22

Rights activists, lawyers and politicians on Saturday urged the interim government to form separate commissions to investigate the BDR Mutiny carnage in 2009, Hefazat-e-Islam Bangladesh rally in 2013 and students-led mass uprising in July-August this year.

Addressing a dialogue in the city, they also demanded that the members of the police force, Rapid Action Battalion and Directorate General of Forces Intelligence who were involved in gross human rights violation, including enforced disappearances and extrajudicial killings, be identified and brought to justice.

'We urge the interim government to form commissions to investigate the killings perpetrated during the BDR mutiny, Hefazat rally and student-led mass uprising in July-August,' Amar Bangladesh Party joint member secretary Md Asaduzzaman Bhuiyan said.

He said that the government should conduct fair investigations to collect evidence and ensure justice.

Non-governmental think-tank Centre for Governance Studies organised the dialogue on human rights for democratic reconstitution at the Bangladesh Institute of International and Strategic Studies auditorium.

The speakers also questioned the importance of RAB at this moment as the paramilitary force was allegedly involved in extrajudicial killings.

Nationalist Democratic Movement chairman Bobby Hajjaj called for RAB's immediate disbanding, stating that law enforcement should be the responsibility of the police, while defence and border security should be handled by the military.

Jute and Textiles adviser retired Brigadier General M Sakhawat Hussain said that the DGFI was tasked with finding out the instances of indiscipline among forces, but the political governments used the agency in human rights violations.

'The interim government must provide a clear roadmap. Six commissions have already been formed, and politicians need to be part of these conversations to ensure that the reforms are sustainable,' he added.

Noted human rights activist Nur Khan Liton urged the government to not only focus on recent human rights violations but to start discussions on violations dating back to 1972.

'We must preserve the sites of state abuse like torture cells and the "Aynaghar" as historical evidence,' he said.

Khan also called for immediate travel bans on government officials implicated in the past human rights abuses to prevent them from fleeing the country.

'Over the last 15 years, more than 6,000 extrajudicial killings have occurred in Bangladesh. Those responsible must be brought to justice,' Khan concluded by warning that the government's failure to address these issues could result in further deterioration of the state.

Supreme Court lawyer Alena Khan expressed concern about the feasibility of achieving justice for the July revolution killings due to the weak First Information Reports being filed.

'Even if convictions happen in lower courts due to public pressure, there is a high chance that the accused will be acquitted in the higher courts,' she added.

Gono Forum executive president advocate Subrata Chowdhury highlighted the importance of involving students in the reconstruction of the state, drawing historical parallels to previous political movements in Bangladesh.

'If we cannot use the energy and power of our students in rebuilding the state, then we, as a nation, have failed,' he said.

Maayer Daak co-founder Sanjida Islam Tulee urged the interim government to take concrete steps to address the issue of missing persons and criticised the lack of accountability for those involved in extrajudicial killings during the previous regime.

'The previous fascist regime denied the existence of such crimes. The National Human Rights Commission did nothing but send letters to the home ministry,' she said.

Chairing the event, CGS chairman Munira Khan slammed the NHRC for its failure under previous governments.

'We must ensure that we do not fall into the hands of authoritarianism again,' she added.

CGS executive director Zillur Rahman moderated the event while Kapaeeng Foundation executive director Pallab Chakma, Gono Odhikar Parishad general secretary Rashed Khan and Jagannath University student leader Naima Akter Rita, among others, spoke at the event.

Sheikh Hasina resigned as prime minister and fled to India on August 5 amid a mass uprising and the interim government led by Professor Muhammad Yunus took oath on August 8.

Trtibune

Substandard drugs: Former MP Avinash Rai Khanna writes to Nadda, rights commission

Seeks stringent action against erring pharmaceutical companies

<https://www.tribuneindia.com/news/punjab/substandard-drugs-former-mp-avinash-rai-khanna-writes-to-nadda-rights-commission/>

Phagwara, Updated At : 12:03 PM Sep 28, 2024 IST

Rajya Sabha former MP Avinash Rai Khanna has raised serious concerns over 52 medicines, including paracetamol, failing quality tests conducted by the Central Drugs Standard Control Organisation (CDSCO).

In a letter to the National Human Rights Commission and Union Health and Family Welfare Minister JP Nadda, he expressed his dismay over the lack of quality control by pharmaceutical companies, terming it as a direct threat to public health.

Khanna emphasised that compromising on the quality of medicines was unacceptable, as it directly endangered the health of citizens. Every individual had a fundamental right to safe and standard healthcare, and the negligence shown by the pharmaceutical companies was a blatant violation of those rights, he said.

Demanding stringent action against the companies responsible for producing substandard medicines, he urged that strict guidelines be issued to all pharmaceutical companies to ensure adherence to quality standards.

Counter View

West Bengal farmers allege illegal land encroachment by BSF near border with Bangladesh

<https://www.counterview.net/2024/09/west-bengal-farmers-allege-illegal-land.html>

Saturday, September 28, 2024

In a troubling report from North 24 Parganas, two farmers—Abdur Rauf Gayen from Swarupdaha village and Saharab Sardar from Hakimpur village (photos)—are facing criminal trespassing and forceful land acquisition attempts by Border Security Force (BSF) personnel. They claim these actions violate Articles 21 and 300A of the Constitution of India.

The affected farmers, Gayen, son of Abul Hosen Gayen, and Sardar, son of the late Mahasin, depend on their agricultural lands as their primary source of income. Together, they cultivate a total of 56 decimal of land located approximately 1.5 kilometers from the Hakimpur bus stand.

Both villages are situated near the Indo-Bangladesh border along the Sonai River, with the jurisdiction of the Swarupnagar police station. While the BSF previously operated near the riverbank, they have recently relocated closer to Hakimpur, raising concerns among local residents.

On October 3, 2023, Gayen and Sardar filed a complaint with the Swarupnagar police against the 112 Battalion BSF NAGA Company, based at the Tarali Border Out Post (BOP). They alleged that BSF personnel attempted to forcibly occupy their land to construct a temporary check post and subsequently threatened them when they tried to prevent the encroachment by erecting a boundary wall.

The matter is currently pending in the High Court of Calcutta, following the filing of Writ Petition WPA 24840/2023, which was affirmed on October 12, 2023. Despite this legal action, the situation escalated when, on July 17, 2024, the Company Commander of the 143 Battalion BSF again sought to take measurements on the same land without the owners' consent.

Both Gayen and Sardar claim they have faced ongoing harassment from BSF personnel, jeopardizing their livelihoods. In response to the continued encroachment, the farmers lodged a formal complaint with the Officer In Charge at Swarupnagar police station on July 19, 2024.

They also submitted grievances to senior BSF officials and local authorities via speed post on August 11, 2024, but no action has been taken by the respective authorities.

These allegations highlight a serious concern regarding criminal trespass, as defined under Section 329(1) of the Indian Penal Code.

Given these circumstances, the farmers are calling for urgent intervention with specific demands:

Immediate cessation of all attempts by BSF personnel to seize their land.

The registration of a specific criminal case against the Commandant of the 112 BN BSF and the Company Commander of the Tarali BOP for their involvement in the alleged land grabbing.

Accountability for the Officer in Charge of Swarupnagar police station for failing to act on a cognizable offense.

A directive for the BSF to operate solely within the actual International Boundary Pillar (IBP) to monitor and control illegal cross-border trafficking, rather than encroaching on village lands.

Assurance that the farmers can cultivate their agricultural lands without interference from BSF personnel.

Justice and compensation for both farmers from BSF authorities.

Transparent legal processes should they require the land for governmental purposes, ensuring lawful acquisition and adequate rehabilitation for the farmers.

The situation remains tense as the farmers seek resolution and protection of their rights amidst ongoing threats to their livelihood.

*Secretary, Banglar Manabadhikar Suraksha Mancha (MASUM). This article is based on the author's representation to the National Human Rights Commission chairperson

Tribune

Former MP raises concern over failed pharma samples

Former Rajya Sabha MP Avinash Rai Khanna has raised concerns about 52 medicines, including paracetamol samples, failing quality tests conducted by the Central Drugs Standard Control Organisation (CDSCO). Khanna, in a letter addressed to the National Human Rights Commission and...

<https://www.tribuneindia.com/news/punjab/former-mp-raises-concern-over-failed-pharma-samples/>

Phagwara, Updated At : 06:55 AM Sep 29, 2024 IST

Former Rajya Sabha MP Avinash Rai Khanna has raised concerns about 52 medicines, including paracetamol samples, failing quality tests conducted by the Central Drugs Standard Control Organisation (CDSCO).

Khanna, in a letter addressed to the National Human Rights Commission and Health and Family Welfare Minister JP Nadda, has expressed his dismay over the lack of quality control by pharmaceutical companies, terming it as a direct threat to public health.

He emphasised that compromising on the quality of medicines was unacceptable as it directly endangers the health of citizens.

He stressed that every individual had a fundamental right to access safe and proper healthcare, and the negligence shown by these pharmaceutical companies was a blatant violation of these rights.

The former MP called on the Health Minister to take stringent action against companies responsible for producing substandard medicines. He added that strict guidelines should be issued to all pharmaceutical firms to ensure adherence to quality standards, so that the public receives medicines that were both safe and effective.

Statesman

Corporates in the dock

The tragic death of a brilliant and talented young woman, through overwork and work-related tensions, has brought corporate culture in the cross-hairs of various high-powered Government agencies, like the National and State Human Rights Commissions.

<https://www.thestatesman.com/opinion/corporates-in-the-dock-1503348157.html>

September 29, 2024 7:59 am

The tragic death of a brilliant and talented young woman, through overwork and work-related tensions, has brought corporate culture in the cross-hairs of various high-powered Government agencies, like the National and State Human Rights Commissions. The late reaction of the Government is understandable, considering that Government, like the proverbial thanadar, takes note only when things go irretrievably wrong.

The toxic corporate culture in metropolises was not a hidden phenomenon. Rather, yuppies, young urban professionals for the uninitiated, were the envy of Indian youth, because yuppies drew unimaginably high salaries, worked hard, and partied even harder. Their employers offered in-house catering, gyms and places where the employee could relax ~ all provided with the sole, but hidden, aim of making the employee spend all his waking hours in the company's premises. Consultancy firms, private equity firms, investment banks, law firms ~ all were guilty of promoting this brand of corporate culture. Work life balance was seldom mentioned, and almost never practised by the so-called yuppies.

Corporate leaders, the labour ministry and even parents, determinedly shut their eyes to an ecosystem where employees lived to work and not vice versa, with the company being the be all and end all for their employees. The end result was that the corporate sector flourished, by maximising the output of employees, but for employees it was a Faustian bargain; in lieu of a handsome salary, the employee had to sell his body and soul to the company. Most newcomers to the corporate sector could not even understand what they were getting into; coming straight from college, they had no experience of corporates, or any other kind of employer.

Additionally, a significant proportion of corporate employees are from smaller cities, and so have a tough time adjusting to the metro culture. The inevitable result is a stressed and unhappy existence for employees ~ with no option of calling time. Also, the high salary comes with high expectations and high expenses; with their tight schedules, corporate executives have to live near their workplaces, which are mostly in the toniest neighbourhoods, with exorbitantly high rents. Income-tax, and money required to keep up with the Joneses, takes care of the rest of the employee's salary, leaving him with no savings.

The 2008-09 global meltdown exposed the ill-effects of the corporate lifestyle, on employees. The average salary cut was 34 per cent in the US, with the highest paid executives suffering the most, since they faced higher pay cuts, and had little savings to weather the storm. Dubai, which was on a roll before the meltdown, paid corporate executives, mostly expatriates, the moon. The meltdown resulted in salary cuts and retrenchments, which had corporate employees hotfooting it back to their homelands, abandoning their sports cars and flat keys at Dubai Airport; since their lavish lifestyle had almost entirely been funded by debt, they were afraid to default on their debts, in a country with strict insolvency laws. Post-meltdown analysis by economists revealed that ultrahigh salaries had been a drag on Dubai's economy; high operating costs ~ including wages, and office and residential rents ~ were a deterrent for prospective investors, preventing new businesses from coming to Dubai.

The international financial crisis proved a blessing in disguise for Dubai, with rents and salaries coming down, entrepreneurs again started flocking back. Aftershocks of the meltdown affected executives in India also; Gurgaon (now Gurugram) and Bangalore (now Bengaluru) witnessed a large number of defaults on credit cards and housing loans of corporate executives, showing that corporate employees the world over were living on the edge, their flashy lifestyle mostly funded by loans and credit cards. After the meltdown, private jobs lost some of their sheen, and youngsters again started trying for government jobs.

However, with soaring unemployment, exam paper leaks, and the virtual freeze on government recruitment, there are few employment opportunities left for Indian youth. Sensing their helplessness, corporates have started hiring contract workers, reducing salaries, and laying off employees. Thus, the adage that private companies pay twice the salary, but make a person do the job of four persons needs modification; you should be thankful if private companies pay you on time and make you do the work of only five persons. The public mostly sees the rosy side of corporate culture ultramodern buildings housing corporate offices, smartly dressed men and women roaming around in fashionable malls and pubs, spending money as if there was no tomorrow. The toxic culture of corporate workplaces rarely comes out in the open ~ employees are bound by nothing short of an omerta rat on us, and you are out of the corporate world.

Sometimes, pushed to the brink, employees reveal shocking instances of mistreatment; after a showdown with management, workers at an Amazon facility in the UK, told the BBC about "severe" work conditions, where even their toilet breaks were timed. An Amazon spokesman clarified "(Amazon) also encourages coaching to help employees improve if they are not meeting their performance goals" which is reminiscent of Chinese-speak about 're education.' The experience of Amazon employees in the US and India was no different, where an oath was administered to employees to not take toilet or water breaks till targets were met. Employers should realise that they are dealing with young men and women, not animals ~ though a conscientious owner will never overwork his charges, the way employees are made to struggle in blue-chip companies.

The hundred-hour work week ~ the Indian employers' ideal ~ has gone out of fashion more than a century ago, after Henry Ford introduced the forty-hour week. Currently, while Europe is gravitating towards a four-day week, Indian employers will have their staff work 24 X 7. With the Labour Department in deep slumber, or in cahoots with wealthy employers, it is up to the political leadership to prevent exploitation of young men and women at the hand of big corporates. Yet politicians are often found wanting in sensitivity; commenting on the unfortunate death of the young corporate employee, Nirmala Sitharaman, Union Finance Minister and also Minister for Corporate Affairs, herself an employee of one of the Big Four in her youth, said: "... a woman who had studied CA well, died unable to cope up with the pressure.

Families should teach that no matter what you study and how far you go in life, you should have the inner strength from within to handle stress," which seemed to suggest that the young woman died due to work pressure because she was not taught to take stress. After adverse comments by Opposition politicians, the FM denied that she had indulged in victim blaming. Young men and women join large corporates with stars in their eyes; they want to be the new Brian Niccol, the recently-joined CEO of Starbucks, who commutes 1,000 miles to work from his home in Newport Beach, California, to the company's headquarters in Seattle, Washington, three days a week, by the company's private jet, or at least like Ravi Kumar Sin gisetti, the CEO of Cognizant, who drew a salary of Rs.186 crore in 2023. Sadly, few will realise their dream, since the burnout rate for corporate executives is quite high.

Also, some will fall by the wayside, some others will not be able to resist their temptation while dealing with humongous sums of money and property, and like the Indian-American Rajat Gupta, the erstwhile CEO of McKinsey & Co, and a co-founder of the Indian School of Business, will be hauled up for unethical behaviour. Be that as it may, the ball is squarely in the Government's court; at the very least, guidelines need to be finalised to lay down working hours and compulsory off days, with strict penalties for infringements. Sadly, what the US labour leader James P Hoffa said about the US: "Wage theft, worker rights and workplace discrimination should not be swept under the rug. The United States cannot have a functional economy where all the gains go to the corporate class while all the pain goes to regular workers," applies equally to India.

(The writer is a retired Principal Chief Commissioner of Income-Tax)

The Munsif Daily

Hydra Commissioner Ranganath Faces National Human Rights Commission Case

The case has raised concerns over the actions of the authorities and their impact on vulnerable individuals like Buchamma.

<https://munsifdaily.com/hydra-commissioner-ranganath-faces-national-human-rights-commission-case/>

28 September 2024 - 20:59

The case has raised concerns over the actions of the authorities and their impact on vulnerable individuals like Buchamma.

Hyderabad: A case has been filed against Hydra Commissioner A.V. Ranganath with the National Human Rights Commission (NHRC) following the tragic suicide of an elderly woman named Buchamma. The woman allegedly took her life after being threatened by Hydra authorities with the demolition of her house, causing severe distress.

The NHRC has registered the case under number 16063/IN/2024 and has initiated an investigation into the incident. The case has raised concerns over the actions of the authorities and their impact on vulnerable individuals like Buchamma.

Janta Se Rishta

Punjab: पूर्व सांसद अविनाश राय खन्ना ने नड्डा और मानवाधिकार आयोग को पत्र लिखा

<https://jantaserishta.com/local/punjab/punjab-former-mp-avinash-rai-khanna-wrote-a-letter-to-nadda-and-human-rights-commission-3554086>

September 28, 2024

Punjab, पंजाब: राज्यसभा के पूर्व सांसद अविनाश राय खन्ना ने पैरासिटामोल समेत 52 दवाओं के केंद्रीय औषधि मानक नियंत्रण संगठन (CDSCO) द्वारा किए गए गुणवत्ता परीक्षण में विफल होने पर गंभीर चिंता जताई है। राष्ट्रीय मानवाधिकार आयोग और केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री जेपी नड्डा को लिखे पत्र में उन्होंने दवा कंपनियों द्वारा गुणवत्ता नियंत्रण की कमी पर निराशा व्यक्त की और इसे जन स्वास्थ्य के लिए सीधा खतरा बताया।

खन्ना ने इस बात पर जोर दिया कि दवाओं की गुणवत्ता से समझौता अस्वीकार्य है, क्योंकि इससे नागरिकों के स्वास्थ्य को सीधे तौर पर खतरा है। उन्होंने कहा कि हर व्यक्ति को सुरक्षित और मानक स्वास्थ्य सेवा प्राप्त करने का मौलिक अधिकार है और दवा कंपनियों द्वारा बरती गई लापरवाही उन अधिकारों का घोर उल्लंघन है। घटिया दवाएं बनाने के लिए जिम्मेदार कंपनियों के खिलाफ सख्त कार्रवाई की मांग करते हुए उन्होंने आग्रह किया कि गुणवत्ता मानकों का पालन सुनिश्चित करने के लिए सभी दवा कंपनियों को सख्त दिशा-निर्देश जारी किए जाएं।

News Track

Odisha News: अभी तक सभी पुलिस थाने में नहीं लगे सीसीटीवी कैमरे

Odisha News: महिला का कहना है कि थाने में उनसे साथ मारपीट की गयी और यौन उत्पीड़न किया गया। यही नहीं उलटे पुलिस ने उस महिला को गिरफ्तार भी कर लिया।

<https://newstrack.com/india/cctv-cameras-not-installed-police-stations-even-after-supreme-court-order-odisha-sexual-harassment-case-470021>

Published on: 28 Sep 2024 7:54 AM GMT

Odisha News: सुप्रीम कोर्ट के आदेश के बावजूद अभी तक देश के हर थाने में सीसीटीवी कैमरे नहीं लग पाए हैं। ओडिशा के एक थाने में हुई यौन उत्पीड़न की घटना ने सीसीटीवी कैमरों की सख्त जरूरत की ओर ध्यान दिलाया है।

क्या है ओडिशा की घटना

ओडिशा की एक महिला ने आरोप लगाया था कि राजधानी भुवनेश्वर के भरतपुर पुलिस थाने में उनके साथ यौन उत्पीड़न किया गया। ये घटना 14-15 सितंबर की रात की है। महिला कुछ युवकों के खिलाफ शिकायत दर्ज कराने के लिए अपने मंगेतर जो सेना में एक अधिकारी हैं, के संग भुवनेश्वर के भरतपुर पुलिस स्टेशन गई थीं। महिला का कहना है कि थाने में उनके साथ मारपीट की गयी और यौन उत्पीड़न किया गया। यही नहीं उलटे पुलिस ने उस महिला को गिरफ्तार भी कर लिया। जब उसे 18 सितंबर को ओडिशा हाईकोर्ट से जमानत मिली तब उन्होंने मीडिया के सामने आकर पुलिस पर यह आरोप लगाए। इस मामले में थाने के प्रभारी निरीक्षक समेत पांच पुलिसकर्मियों को निलंबित कर दिया गया है और उनके खिलाफ एफआईआर भी दर्ज की गई है। मामले की न्यायिक जांच के आदेश भी दिए गए हैं।

नहीं लगे थे सीसीटीवी कैमरे

एक रिपोर्ट के मुताबिक, भरतपुर पुलिस स्टेशन की नई इमारत का उद्घाटन इसी साल मार्च में हुआ था। लेकिन उसमें सीसीटीवी कैमरे नहीं लगाए गए थे। ओडिशा हाईकोर्ट ने भी थाने में सीसीटीवी कैमरे ना होने पर नाराजगी व्यक्त की और राज्य के सभी थानों में सीसीटीवी कैमरे लगाने का आदेश भी दिया। इसके बाद ओडिशा के पुलिस महानिदेशक वाईबी खुरानिया ने कहा है कि आठ अक्टूबर तक राज्य के हर एक पुलिस स्टेशन में सीसीटीवी कैमरे लगा दिए जाएंगे।

हिरासत में मौतें

राष्ट्रीय मानवाधिकार आयोग के मुताबिक, पूरे देश में साल 2018 से 2023 के बीच पुलिस हिरासत में हुई मौतों के संबंध में 650 से ज्यादा मामले दर्ज किए गए। सबसे ज्यादा मामले गुजरात (81) और महाराष्ट्र (80) में दर्ज हुए। इसके अलावा एमपी में 50, यूपी में 41, पश्चिम बंगाल में 40 और तमिलनाडु में 36 मामले सामने आए।

क्या है सुप्रीम कोर्ट का आदेश

- सुप्रीम कोर्ट ने दिसंबर 2020 में इस संबंध में दिशानिर्देश जारी किए थे। जस्टिस आरएफ नरीमन, केएम जोसेफ और अनिरुद्ध बोस की बेंच ने सभी राज्यों और केंद्र शासित प्रदेशों को आदेश दिया था कि हर थाने में सीसीटीवी कैमरे लगे होने चाहिए।

- सुप्रीम कोर्ट के फैसले के मुताबिक थानों में लगाए जाने वाले सीसीटीवी कैमरे चौबीसों घंटे चलने चाहिए। उनमें नाइट विजन और ऑडियो रिकॉर्डिंग की सुविधा होनी चाहिए। साथ ही कम से कम साल भर की फुटेज सुरक्षित रखने की क्षमता होनी चाहिए। थानों के सभी प्रवेश और निकास द्वार पर सीसीटीवी होने चाहिए। इसके अलावा सभी हवालात, गलियारे, बरामदे, रिसेप्शन एरिया, निरीक्षक और उप-निरीक्षक के कमरे और शौचालयों के बाहर की जगह भी कैमरों की जद में आनी चाहिए।

- अदालत ने कहा था कि कैमरा रिकॉर्डिंग की निगरानी के लिए राज्य और जिला स्तर पर निरीक्षण समितियां बनाई जाएं, जिनमें उच्च अधिकारी शामिल हों। सीसीटीवी कैमरों के संचालन, निगरानी और रखरखाव का जिम्मा जिला स्तरीय निगरानी समिति के पास होगा। यह समिति थानों के सीसीटीवी फुटेज देखकर यह भी पता लगाएगी कि किसी थाने में मानवाधिकार का उल्लंघन तो नहीं हुआ है। वहीं, राज्य स्तरीय निगरानी समिति की जिम्मेदारी होगी कि वह जिलों से आने वाली शिकायतों का निपटारा करे।

- अदालत ने यह भी कहा है कि अगर पुलिस थाने में बल प्रयोग के चलते किसी को गंभीर चोट आती है या हिरासत में मौत होती है, तो राज्य मानवाधिकार आयोग या मानवाधिकार अदालतों में इसकी शिकायत की जा सकती है। इसके बाद आयोग या अदालत तुरंत घटना से जुड़ी सीसीटीवी फुटेज मंगवा सकती है, जिससे उसे सुरक्षित रखा जा सके और बाद में आगे की कार्रवाई के लिए जांच एजेंसी को उपलब्ध कराया जा सके।

तीन हजार थानों में नहीं लगे सीसीटीवी

- सुप्रीम कोर्ट के आदेश के बावजूद, अभी तक देश के सभी थानों में सीसीटीवी कैमरे नहीं लगे हैं। पुलिस अनुसंधान एवं विकास ब्यूरो के डेटा के मुताबिक, एक जनवरी, 2023 को देशभर में करीब 18 हजार पुलिस थाने थे। इनमें से करीब 15 हजार पुलिस थानों में सीसीटीवी कैमरे थे और करीब तीन हजार थानों में नहीं थे। यानी देश के हर छठवें पुलिस थाने में सीसीटीवी रिकॉर्डिंग की व्यवस्था नहीं थी। ओडिशा की बात करें तो एक जनवरी 2023 को वहां कुल 679 पुलिस थाने थे, जिनमें से 88 थानों में सीसीटीवी कैमरे नहीं थे। डेटा के मुताबिक, एक जनवरी 2023 को देश भर में पुलिस के पास करीब साढ़े पांच लाख सीसीटीवी कैमरे थे। इनमें से करीब दो लाख 80 हजार कैमरे सिर्फ तेलंगाना पुलिस के पास थे। वहीं ओडिशा पुलिस के पास सिर्फ 780 सीसीटीवी कैमरे मौजूद थे। इसके अलावा असम, झारखंड, बिहार और उत्तराखंड आदि राज्यों में भी पुलिस के पास एक हजार से कम सीसीटीवी थे।

Hindustan

भूख हड़ताल 30 को

गिरिडीह के अरूण कुमार सिंघानियां 30 सितंबर को भूख हड़ताल पर बैठेंगे। उनका भतीजा अंकुर कुमार सिंघानिया 16 अप्रैल 2024 से लापता है। उन्होंने इस मामले में पुलिस और मानवाधिकार आयोग को पत्र लिखा, लेकिन कोई...

<https://www.livehindustan.com/jharkhand/gridih/story-missing-person-protests-arun-kumar-singhaniya-to-start-hunger-strike-in-giridih-201727553976343.html>

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गिरिडीह, प्रतिनिधि। मुफ़्फ़िसल थाना क्षेत्र के बरवाडीह निवासी अरूण कुमार सिंघानियां 30 सितंबर को समाहरणालय परिसर पपरवाटांड में भूख हड़ताल पर बैठेंगे। यह जानकारी अरूण ने शनिवार शाम को दी। उन्होंने बताया कि उनका भतीजा अंकुर कुमार सिंघानिया 16 अप्रैल 2024 से लापता है। इस संबंध में 18 अप्रैल 2024 को उन्होंने पुलिस महानिदेशक रांची, राष्ट्रीय मानवाधिकार आयोग नई दिल्ली समेत गिरिडीह एसपी एवं मुफ़्फ़िसल थाना को पत्र दिया है परंतु आज तक कोई कार्रवाई नहीं हुई। वे विवश होकर भूख हड़ताल पर बैठने जा रहे हैं।